

श्री मधु लिखते : मेरा भी यही व्यवस्था का प्रश्न था। जब बैंक आफ बड़ौदा के बारे में मैंने सूचना दी थी, तो आप को पता होगा, मंत्री महोदय ने जब कहा कि मैं नकारात्मक उत्तर देने जा रहा हूँ मुझे कोई जानकारी नहीं है तो मेरे कहने पर उस को टाल दिया गया था और पूरी जानकारी जब आई तब लिया गया। इसी प्रकार से मैं माननीय विभूति मिश्र जी के सुझाव का समर्थन करता हूँ और यह कहना चाहता हूँ कि जब पूरी सूचना आए तब इस को लिया जाय।

MR. SPEAKER: The points of order are quite valid. I think this should be postponed till tomorrow.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWARAN SINGH): The Minister of Commerce is dealing with it. There has been some difficulty in communications also. We could not speak to him on the telephone early enough. I do not know if the report will be ready even by tomorrow. I will let the secretariat know if I get any information today.

MR. SPEAKER: If he gets the information today, it will be put down for tomorrow. Otherwise, it will be put down at a later date.

PROF. MADHU DANDAVATE (Rajapur): You can allow one more notice under Rule 377.

MR. SPEAKER: It is a windfall for you? I will try.

12.02 hrs.

PAPERS LAID ON THE TABLE
REVIEW AND ANNUAL REPORT OF
COCHIN REFINERIES LIMITED

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) Review by the Government on the working of the Cochin

Refineries Limited, for the year ended 31st August. 1972.

- (2) Annual Report of the Cochin Refineries Limited, for the year ended 31st August, 1972 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-5896/73]

REPORTS UNDER MONOPOLIES AND
RESTRICTIVE TRADE PRACTICES ACT.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): I beg to lay on the Table:—

- (1) A copy each of the following Reports of the Monopolies and Restrictive Trade Practices Commission under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:—
 - (i) Report under section 21(3) (b) of the said Act in the case of M/s. Century Spinning and Manufacturing Company Limited, Bombay and the Order dated 1st June, 1972 of the Central Government thereon.
 - (ii) Report under section 21(3) (b) of the said Act in the case of M/s. Carborundum Universal Limited, Madras and the Order dated 1st October, 1971 of the Central Government thereon.
 - (iii) Report under section 21(3) (b) of the said Act in the case of M/s. Vidyut Metallics (Prop. Panama Private Limited) Calcutta and the Order dated 16th July, 1973 of the Central Government thereon.
 - (iv) Report under section 21(3) (b) of the said Act in the case of Systronics (a division of Sarabhai Sons Private Limited) Ahmedabad and the